

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA 310/95
MA 2851 to 2853/93
OA-1341/87

Date of decision 7-8-96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

In the matter of

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Rly. Manager,
Northern Railway, Allahabad.

(By Advocate Shri H.K. Gangwani) .. Applicants.

Vs.

1. Ravinder Singh & Ors

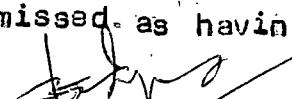
.. Respondents

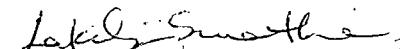
ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Learned counsel submits that/R.A. had been filed to review the order dated 14.8.95 in OA 1341/87. He submits that/the Screening process has now been completed and the C.C.P. No. 366/94 has ^{also} ~~since~~ been dismissed, ~~He therefore submits~~ ¹⁸ that this R.A. has accordingly become infructuous.

In the above circumstances, the R.A. is dismissed as having become infructuous.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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